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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 4912/2021**

SANGEETA WAHI Petitioner
Through: Ms. Anu Mehta, Advocate.

versus

UNION OF INDIA AND ORS Respondents
Through: Mr. Jaswinder Singh, Sr. Govt.
Counsel with Ms. Manpreet Kaur,
Advocate for R-1, 3 & 4.
Ms. Hetu Arora Sethi, ASC/GCTD
with Mr. Siddarth Agarwal, Advocate
for R-2.

CORAM:
JUSTICE PRATHIBA M. SINGH

ORDER
% **20.04.2021**

1. This hearing has been done through video conferencing.
2. The present petition has been filed by the Petitioner who lost her husband, who was deployed by the Government to perform an essential service as a guard at the OPD, Safdarjung Hospital, New Delhi. The Petitioner's husband died due to COVID-19 on 14th June, 2020.
3. The case of the Petitioner is that she is entitled to ex gratia payment, in terms of the scheme announced by the GNCTD on 7th April, 2020, for COVID warriors/ family of employees doing COVID-19 duty, who have died due to COVID-19.
4. The Petitioner is stated to have approached the Public Grievance Cell and other authorities, however, her grievance is that she has not received a

satisfactory reply. Hence the present petition, seeking *ex gratia* payment of Rs.50 lakhs, in terms of the Pradhan Mantri Garib Kalyan Package: Insurance scheme for health workers fighting COVID-19, and Rs.1 crore, in terms of the scheme of the GNCTD, has been filed.

5. Issue Notice. Mr. Singh, Id. Counsel appears for Respondent Nos.1, 3 and 4 and accepts notice. Ms. Heetu Arora, Sethi, Id. ASC appears for Respondent No.2- GNCTD and accepts notice.

6. Let notice be issued to Respondent No. 5- New India Assurance Company Ltd. as well, by the Registry, through the panel Counsel.

7. Let counter affidavits be filed within four weeks. Rejoinders, thereto, if any, be filed within two weeks thereafter.

8. List on 6th July, 2021.

PRATHIBA M. SINGH, J

APRIL 20, 2021

Rahul/As